

Meat Export

22. ~~SHRI SANTOSH KUMAR GANGWAR~~: Will the Minister of COMMERCE be pleased to state:

(a) whether meat is exported from India; and

(b) if so, the places from where meat is exported and the names of the animals whose meat is exported?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHEED):

(a) Yes, Sir.

(b) Meat is exported from Bombay, Delhi, Trivandrum, Madras, Cochin and Nhavashiva. Bulk of meat exported is of buffalo, though some small quantity of meat of sheep and goat is also exported.

[English] *Bank 65-66*
 Merger of public sector banks incurring losses

23. ~~SHRI PAWAN KUMAR BANSAL~~:
 SHRI INDRAJIT GUPTA:

Will the Minister of FINANCE be pleased to state:

(a) whether a large number of public sector banks in the country have suffered heavy losses recently;

(b) if so, the details thereof and the reasons therefor;

(c) whether the Government propose to merge such banks with other public sector banks earning profits;

(d) if so, the details thereof; and

(e) if not, the steps proposed to be taken to improve their functioning?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) No, Sir. Out of the 26 public sector banks

which have finalised their accounts for the year ended 31st March, 1991, only one bank has shown a loss.

(b) UCO Bank has shown a loss of Rs. 42.96 crores during the year 1990-91. Deficiencies in credit administration both at appraisal and post sanction stages and unsatisfactory recovery performance have affected the earning capacity of the bank. Factors like high Cash Reserve Ratio (CRR) and Statutory Liquidity Ratio (SLR), administered interest rate structure, priority sector lending at concessional rates of interest etc. have also had an adverse impact on profitability of the banks including UCO Bank.

(c) No such proposal for UCO Bank is under consideration at present.

(d) Does not arise.

(e) Government and Reserve Bank of India have taken a number of steps for improving the profitability of the banking system to ensure its viability and self sustained growth. The measures taken include strengthening of the capital base, rationalisation of service charges and interest rates structure and containment of staff growth. For reinforcing the financial viability the banks have been advised to ensure better credit management, raise productivity and effect economy wherever possible. To provide the competitive edge to banks new money market instruments like certificates of deposits and commercial papers have been introduced. Banks have also been permitted to diversify their activities.

65-67
 Recognition to stock exchange at + Chandigarh

24. ~~SHRI PAWAN KUMAR BANSAL~~: Will the Minister of FINANCE be pleased to state:

(a) Whether a proposal for recognition of Stock Exchange at Chandigarh is pending with the Government for a long time;

(b) if so, the reasons for delay in granting the recognition; and

(c) the time by which the said exchange is likely to be recognised?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR):

(a) and (b) Government have received proposals for establishment of a Stock Exchange at Chandigarh. A decision on these proposals was not taken by the Government pending receipt of the Report of the Study Group set up for suggesting a policy for establishment of new Stock Exchanges.

(c) The proposals for establishment of new Stock Exchanges will be considered in the light of the decisions taken on the recommendations made by the Study Group and taking into account other relevant factors.

Court 67-68
Establishment of Advocates' Welfare Fund

25. SHRI PAWAN KUMAR BAN-SAL: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether the Government have taken any action to establish an Advocates' Welfare Fund for new entrants to the profession;

(b) if so, the details thereof and if not, the reasons therefor; and

(c) the time by which this fund is likely to be established?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM): (a) No, Sir.

(b) and (c) The Government was of the view that the advocates themselves establish their welfare fund. How-

ever the govt. is to review the earlier stand in this regard. *67-70*

Cases pending in Supreme Court and High Courts

26. SHRI PAWAN KUMAR BAN-SAL: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) the number of cases pending in the Supreme Court and various High Courts as on 31 December, 1989 and 31 March, 1991 Court-wise; and

(b) the steps the Government propose to expedite the disposal of pending cases and clear the arrears?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM) (a) The available information is furnished in the Statement given below: and

(b) The Judge strength is being increased from time to time. Procedural improvements and modifications to speed up disposal of cases are being made. The various courts are taking suitable steps such as rearranging the business by measures like grouping of cases involving common questions of law, giving priority to cases requiring quick disposal, constitution of specialised benches, increased use of modern office equipments, etc. The various recommendations contained in the Report of the Arrears' Committee (Malimath Committee) which went into the problem of arrears in the High Courts, have been forwarded to all concerned such as State Govts; Central Ministries and all the High Courts for suitable follow-up action.

In the Supreme Court, the Benches are being so constituted that they function for longer periods and the work so allocated that similar matters get posted before the same Bench, thus loading to expeditious hearing of cases.